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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 18th March, 2026***

+ W.P.(CRL) 842/2026

AMIT & ORS.

.....Petitioners

Through: Mr. Neeraj Kumar, Ms. Lalita Pandey & Mr.
Gaurav Kr. Singh, Advs. With petitioners

versus

STATE GOVT OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Sanjay Lao, Standing Counsel (Crl)
with Mr. Abhinav Kumar, Mr. Aryan
Sachdeva & Mr. Priyam Agrawal, Advs for
State.

Mr. Sandeep Tomar, P.S. Harsh Vihar.

Mr. Deepak Kumar & Mr. Aman Chauhan,
Advs. For R-2

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 501/2023 dated 01.09.2023, registered at Police Station Harsh Vihar, for commission of offences under Sections 498A/406/34 IPC and under Sections 3/4 of Dowry Prohibition Act, 1961 along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 11.02.2022, as per Hindu rites and ceremonies. They were blessed with a baby girl from the abovesaid wedlock.

3. However, due to certain temperamental differences, they started living



separately and on account of matrimonial discord, a complaint was lodged by respondent No.2, which resulted into registration of abovesaid FIR.

4. Charge-sheet has yet not been filed.

5. The settlement took place when the matter was referred to the Counselling Cell, Family Courts, Karkardooma, Shahdara, Delhi. A copy of such *settlement* dated 28.01.2025 has also been placed on record.

6. Petitioners are present in Court.

7. Respondent no. 2 is present in person and she has been duly identified by her counsel as well as by investigating officer. She reiterates the terms of settlement as mentioned in *Settlement Agreement* dated 28.01.2025. She submits that there is already a divorce between them by way of mutual consent and the copy of decree dated 14.11.2025 has also been placed on record. She states that she has agreed to accept a sum of Rs. 5,00,000/- as full and final settlement *in lieu* of alimony, *istridhan*, maintenance for self (past, present and future) and has already received such amount and has also received her other gold and silver ornaments and states that she would utilise the part of the settlement amount for the welfare of her daughter. The custody of their daughter would remain with her, with no visitation rights to petitioners.

8. Respondent No.2 submits that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed. Her affidavit to abovesaid effect is also on record.

9. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private and matrimonial in nature. In any case, even the complainant does not wish to press any charges against the petitioners.



10. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.

11. Consequently, to secure the ends of justice, FIR No. 501/2023 dated 01.09.2023, registered at Police Station Harsh Vihar, for commission of offences under Sections 498A/406/34 IPC and under Sections 3/4 of Dowry Prohibition Act, 1961, along with all consequential proceedings emanating therefrom, is hereby, quashed.

12. Since charge-sheet is yet to be filed in present case, original affidavits of petitioners and respondent No.2, copies of which have been filed with the present petition, shall be handed over to concerned SHO/IO within two weeks from today.

13. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MARCH 18, 2026/jk/js